

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No.439/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT  
MEMBER (J)


SHRI BHASKARA PANTULA MOHAN  
MEMBER (J)

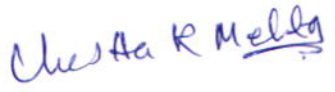
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 22.08.2017

NAME OF THE PARTIES: Peninsula Land Ltd.  
V/s  
Alok Infrastructure Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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1.	MR ISHAN RAVINDRANATH i/b M/S HARESH JAGTIANI & ASSOCIATES	ADVOCATE FOR THE RESPONDENT DEBTOR	
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+ MR JASH DALIX	U/s Cheta Mehla i/b Lodha Legal	Advocate for the Petitioner	
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**ORDER**  
**TCP 439/I&BC/NCLT/MB/MAH/2017**

1. Learned Representative has stated; on instructions of the Petitioner to withdraw the Petition.
2. The Learned Representative has placed on record an application of withdrawal duly signed and dated 22.08.2017 along with an email wherein the Petitioner has directed to withdraw the Petition with liberty to file fresh application.
3. Under the circumstances, since the Petitioner is *suo motu* withdrawing this Petition, hence disposed of as "withdrawn" with liberty to file fresh Petition as per law if deemed fit.
4. To be consigned to records.

Sd/-

**BHASKARA PANTULA MOHAN**  
Member (Judicial)  
Date : 22.08.2017

Sd/-

**M.K. SHRAWAT**  
Member (Judicial)